

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:3675
ANSWERED ON:11.12.2009
ENVIRONMENTAL CLEARANCE FOR ULTRA MEGA POWER PROJECTS
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Will the Minister of POWER be pleased to state:

- (a) whether a number of Ultra Mega Power Projects (UMPPs) are expected to receive final environmental clearance by the committee for thermal power projects;
- (b) if so, the details thereof, project wise and State-wise;
- (c) whether each of the project will add 100 MW to the national grid;
- (d) if so, whether the Government is facing problems in acquiring land for these projects; and
- (e) if so, the details thereof and the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI)

(a) & (b): The environmental clearance for power plant of four Ultra Mega Power Projects (UMPPs) namely Sasan, Mundra, Krishnapatnam and Tilaiya were sought from the Ministry of Environment and Forests (MoEF) and the same has been received as per details below:

S1. Name of the UMPP Name of State Date of receiving
No. environmental clearance

1. Sasan Madhya Pradesh 23-11-2006

2. Mundra Gujarat 02-03-2007

3. Krishnapatnam Andhra Pradesh 23-10-2007

4. Tillaiya Jharkhand 07-04-2008

(c): Each Ultra Mega Power Project is of about 4000 MW capacity.

(d) & (e): There have been delays in acquisition of land for the UMPPs and inter-alia reasons are delay in compilation of land records and their ownership, delay in settlement of R&R issues, delay in obtaining forest clearance, delay in obtaining permission from court to acquire endowment land etc. Joint Monitoring Committees (JMCs) for awarded projects have been set up under the Chairmanship of Member (Thermal), Central Electricity Authority (CEA) with Secretary (Energy) of the host state as Co-Chairman and consisting of representatives of the procurers and developer to monitor the progress of UMPPs. The JMCs regularly meet to review and expedite the implementation of UMPPs including land acquisition. The status of UMPPs including land acquisition is also reviewed at the level of Secretary (Power) periodically. The matter of land acquisition is regularly pursued with concerned State Governments.